

**Regulatory framework for private hospitals**

562. SHRIMATI WANSUK SYIEM : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the private sector hospitals have become out of reach of the common man as the public sector hospitals overburdened;
- (b) the reasons for the Clinical Establishment Bill, 2010 still waiting for enactment by the Parliament; and
- (c) the details of immediate steps being taken to bring the private sector hospitals under a regulatory framework?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD) : (a) Health being a State subject, no such information is available with the Central Government.

(b) and (c) The Clinical Establishments Bill, 2010 has already been passed by Parliament in August 2010 and after notification by Central Government came into force *w.e.f.* 01.03.2012 The Act is for registration and regulation of the Clinical Establishments and for matters connected therewith or incidental thereto.

The Act has come into force in the States of Arunachal Pradesh, Himachal Pradesh, Mizoram and Sikkim and all union territories with effect from 1.3.2012. States of U.P., Bihar, Rajasthan and Jharkhand have also adopted the Act. Other States can also adopt the Act under clause (1) of article 252 of the Constitution.

The Act is also applicable to both public and private sector hospitals.

**Deaths due to dengue in Delhi**

†563. SHRI ISHWARLAL SHANKARLAL JAIN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether 4671 cases of dengue have been reported in Delhi, so far in this year;
- (b) whether the outbreak of dengue was more pervasive this year comparative to last year and there have been several deaths due to dengue in Delhi this year;
- (c) whether Government has failed in its efforts to prevent dengue;

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†Original notice of the question was received in Hindi.